COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 204 OF 2016 & IA NO. 433 OF 2016

Dated: 7th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: Aravali Power Company Pvt. Ltd. Versus Haryana Power Purchase Centre & Ors.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. M. G. Ramachandran Ms. Poorva Saigal Ms. Anushree Bardhan	
Counsel for the Respondent(s)	:	Ms. Ranjana Roy Gawai Ms. Rishika Raha for R-2	
		Mr. R. B. Sharma for R-3	

ORDER (IA No.433 of 2016)

We have heard the learned counsel appearing for the Appellant in the IA No. 433 of 2016 (for filing additional documents). He submitted that, in the light of the statement made in the accompanying affidavit along with application, the same may kindly be accepted and IA No. 433 of 2016 for filing additional documents may kindly be allowed.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, permission for filing of additional documents is granted. The IA No. 433 of 2016 is allowed. Accordingly, the application stands disposed of.

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Learned counsel appearing for the second Respondent prays for another one week's time to file the reply in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Learned counsel appearing for the second Respondent is permitted to file the reply in this matter by 14.03.2018. Thereafter, rejoinder, if any, may be filed by 28.03.2018 after duly serving copy on the other side.

List this matter on <u>25.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member